

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 304 of 2018

1. Bandhan Oraon
2. Shanicharwa Oraon Petitioner(s).

Versus

1. State of Jharkhand
2. The Home Secretary, Govt. of Jharkhand, Project Building, Dhurwa, Ranchi
3. The Director General of Police, Jharkhand having its office at Police Directorate, HEC, Dhurwa, Ranchi
4. The Deputy Commissioner, Ranchi
5. The Deputy Commissioner, Khunti
6. The Senior Superintendent of Police, Ranchi
7. The Superintendent of Police, Khunti
8. The Officer in-charge, Karra P.S. Khunti
9. The Circle Officer, Karra Anchal, Khunti
10. Augustus Sanga
11. Sarojani Sanga
12. Ravi Sanga Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Sanjay Kumar Pandey, Advocate

FOR THE STATE : Mr. Mukesh Kumar Sinha, APP

05/25.06.2020

Counsel for the petitioners seeks permission to withdraw this application to avail alternative remedy which is available to the petitioner under the Cr.P.C and/ or C.P.C.

Permission is accorded.

Accordingly, the instant application stands dismissed as withdrawn with the aforesaid liberty.

(ANANDA SEN , J)